

The above concessions do not include treatment of pulmonary tuberculosis, leprosy, mental diseases, malignant diseases or any other disease for which treatment is not ordinarily available from local military sources.

(b) There is no proposal to extend "similar relief to civilian pensioners and their families on account of constraints of financial resources. However, the benefits of Central Government Health Scheme have been extended to civilian pensioners and their families residing in Delhi/New Delhi who desire to join the Scheme on payment of prescribed contribution *w.e.f.* 25th December, 1964.

FLOODS IN BENGAL, BIHAR AND ASSAM

*340. SHRI A. P. CHATTERJEE:

SHRI M. R. VENKATARAMAN: SHRI K. P. SUBRAMANIAMENON : SHRI RAJNARAIN :

Will The Minister of IRRIGATION AND POWER be pleased to state :

(a) whether an Experts' Committee has been appointed to go into the question of flood in the States of Bengal, Bihar and Assam;

(b) if so, the terms of reference of the Committee;

(c) what are the names of the members of the Committee; and

(d) by when the Committee is likely to submit its report?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) to (d) A statement is laid on the Table of the House.

STATEMENT

(a) A High Level Technical Committee has been appointed to go into the flood problems of North Bengal. The problems of Bihar and Assam have been studied by Committees appointed earlier and are under review by the Ministry of Irrigation and Power.

(b) The terms of reference of the Committee are :

(a) to study the causes and prepare a detailed account of the causes of the October floods in North Bengal;

(b) to study and assess the nature and extent of damage caused to engineering structures during this flood;

(c) to lay down criteria for the design of engineering structure for North Bengal in the light of such study and in particular for waterways for railway and road bridges.

(d) to make suggestions for remedial measures in critical areas.

(e) to study the existing flood warning system in the area and to suggest improvements therein.

(c) The members of the Committee are :

- | | |
|---|-----------------------|
| (i) Chairman, C.W. & P.C. | Chairman ⁿ |
| (ii) Director, Civil Engg., Ministry of Railways, Railway Board | Member |
| (iii) Director General (Roads Development) Ministry of Transport (Roads Wing) | " |
| (iv) Director General of Observatories, I.M.D. | " |
| (v) Director General, Geological Survey of India | " |
| (vi) Members (D. & R.), C.W. & P.C. | " |
| (vii) Chief Engineer (Roads), Govt. of West Bengal | " |
| (viii) Chief Engineer (Irrigation & Waterways), Govt. of West Bengal | " |
| (ix) Chief Engineer (F.C.) C.W. & P.C. | Member Secretary |

(d) The Committee has been asked to submit its report by the end of December, 1968.

REMOVAL OF ANOMALIES IN PAY ARISING OUT OF THE APPLICATION OF F.R. 22-C

*341. SHRI A. D. MANI : Will the Minister of FINANCE be pleased to refer to the reply to Unstarred Question No. 827 given in the Rajya Sabha on the 12th March, 1968 and state :

(a) whether the anomalies in pay arising out of the application of F.R. 22-C between